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title: Need to enact the Right of Persons with Disabilities Bill, 2014.

SHRI E.T. MOHAMMAD BASHEER (PONNANI): It is quite unfortunate that the enactment of Right of Persons with Disabilities Bill, 2014 has not been passed in spite of India's commitment as per United Nations Convention on right of Persons with disability. In fact, all the organizations of the differently-abled persons were repeatedly appealing to modify the Persons with Disability Act 1995. Even though the Bill was presented in Rajya Sabha as bill No. 1 of 2014, no steps have been taken to get this legislation passed. It is true that there are different view points on the provisions of the bill. It is quite natural that all the legislations may have its own drawback, which can be rectified in due course of time. But the proposed legislation ensures equality and non-discrimination, specific measures to promote and facilitate inclusive education, vocational training and self-employment, health care, insurance, schemes, rehabilitation, reservation in educational institution etc. It may kindly be noted that as per census 2001, there are 21 million people in India suffering from one or the other kind of disability. This is equivalent to 2.1% of our total population. Among the total differently-abled persons in the country, 12.6 million are males and 9.3 million are females.

I, therefore, urge upon the Government to take necessary action to get the proposed bill enacted.

14.44 hrs

DISCUSSION UNDER RULE 193

Agrarian situation in the country -Contd.